

I

38

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

CSP NO.1065 OF 2017

IN

CSA NO.590 OF 2017

Under Sections 230 to 232 of the Companies
Act, 2013

In the matter of Scheme of Amalgamation of
Intelligent Conveyors and Stackers Private
Limited, the Transferor Company with Intech
Surface Coating Private Limited, the Transferee
Company

Intech Surface Coating Private)
Limited, a company incorporated)
under the Companies Act, 1956)
having its registered office at 1073/1)
2 3 Pirangoot, Taluka Mulshi, Dist.)
Pune- 412111.)...Petitioner Company

ORDER DELIVERED ON: 30th NOVEMBER, 2017

CORAM:

Hon'ble B.S.V. Prakash Kumar, Member (Judicial)

Hon'ble V. Nallasenapathy, Member (Technical)

Advocate for the Petitioner: 1. Advocate Shruti Kelji-Pednekar
 2. Advocate Rahul Risbud
 3. Advocate A. S. Lambhate
 4. Advocate Sunila Chavan

PER: V. Nallasenapathy, Member (Technical)

ORDER

1. Petition Admitted.

2. Petition fixed for hearing on 21st December, 2017.
3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 22nd September, 2017 passed by the Tribunal in Company Scheme Application No.590 of 2017, the meeting of Equity Shareholders was held on Monday, 6th November, 2017 and requisite quorum was present and the Scheme was approved unanimously by all the Equity and Preference Shareholders and without any modifications. The Chairperson appointed for the meeting has filed his report dated 7th November, 2017 which is annexed as Annexure G to the Petition.
4. The Learned Advocate for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013 alongwith the order passed in Company Scheme Application No.590 of 2017.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities, namely, Central Government through Regional Director and Registrar of Companies, Mumbai, concerned Income Tax Authority. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
6. At least 10 clear days before the date fixed for hearing, Petitioner to publish the Notice of hearing of Petition in two local newspapers, viz. "Indian Express" in English language and translation thereof, in "Loksatta", in Marathi language, both having circulation in Pune as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an Affidavit of Service regarding the directions given by the Tribunal 3 (Three) days before the date fixed for final hearing and do report this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B. S. V. Prakash Kumar, Member (J)